

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL CONTEMPT PETITION NO 243 of 2001.

In

Original Application No. 1373 of 1994.

alongwith

Original Application No. 1373 of 1994(D)

Allahabad this the 9th day of October, 2002.

Hon'ble Maj Gen KK Srivastava, A.M.

Hon'ble Mrs. Meera Chhibber, J.M.

Harish Chandra Prasad son of R.P. Lal
resident of Ali Nagar Nai Basti, Mugalsarai,
District Chandauli.

.....Applicant.

(By Advocate : Sri P.K. Kashyap)

Versus.

Sri A.K. Goel, Divisional Railway Manager
Mugalsarai, Eastern Railway District Chandauli.

.....Opposite party.

(By Advocate : Sri K.P. Singh)

O R D E R (Oral)

(By Hon'ble Maj Gen KK Srivastava, A.M.)


This contempt petition has been filed under section 17 of the Administrative Tribunals Act 1985 to punish the respondent for wilful disobedience of the order of this Tribunal dated 14.08.2002 passed in O.A.No 1373 of 1994.

2. None appeared for the applicant. Sri K.P. Singh, learned counsel for the respondent submitted that the order of this Tribunal have been fully complied with and order to that effect has been issued on 17.08.2001 filed as Annexure 1 (Page 9) and Annexure 2 (Page 11) to the C.A.

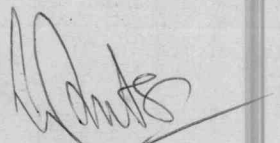
3. We have perused both the letters and we are satisfied with ^{reply given by the respondent in the} this Counter, which was filed on 11.4.2002. No Rejoinder has been filed ⁱⁿ nor any one present today on behalf of the applicant.

4. We have perused both the letters ^{ie CA1 and CA2 to the Counter} referred to above and we are satisfied that the respondent has taken action to comply with the order. Respondent has tendered unconditional apology for delay in compliance. No case for contempt is made out. Therefore, C.C.P. is accordingly dismissed. Notices are discharged.

No order as to costs.



Member-J



Member-A

Manish/-